

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: OA 747/93.

~~Transcript Application No:~~

DATE OF DECISION: AUGUST 19, 1994.

Smt. C. C. Kudalkar, Petitioner

Shri Y. R. Singh, Advocate for the Petitioners

Versus

Union Of India, Respondent

Shri S. C. Dhavan, Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.

The Hon'ble Shri

1. To be referred to the Reporter or not ? *W*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *W*

[Signature]
(M. S. DESHPANDE)
VICE-CHAIRMAN.

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BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. NO.: 747/93.

Smt. C. C. Kudalkar

... Applicant

Versus

Union Of India

... Respondents.

CORAM :

Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.

APPEARANCE :

1. Shri Y. R. Singh,
Advocate for the applicant.
2. Shri S. C. Dhawan,
Advocate for the respondents.

ORAL JUDGEMENT

DATED : AUGUST 19, 1994.

(Per. Shri M. S. Deshpande, Vice-Chairman).

1. The applicant's husband was compulsorily retired in the year 1992 and she challenged the compulsory retirement imposed as a penalty by filing an O.A. The submission on behalf of the applicant is that, if the order of compulsory retirement were to be set aside, the applicant's husband would be deemed to have been in service but he died on 03.04.1993 and the applicant claims ^{a compassionate} for an appointment. As the things stand today, the applicant does not have a right to ask for compassionate appointment. Therefore, on the last occasion, this Tribunal had directed the respondents to find out if it was feasible to engage the applicant

in any other category, if found suitable.

2. Shri S. C. Dhawan, for the respondents states that the powers in this regard rest\$ with the General Manager and that the Applicant's name will be considered by the General Manager and if it is possible to employ her, some employment will be given to her according to her suitability. The respondents are directed to take decision in this respect within three months from the date of communication of this order.

3. With the above directions, the O.A. is disposed of with no order as to costs.


(M. S. DESHPANDE)
VICE-CHAIRMAN.

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